

[Mr. Speaker]

"no, I am not allowing them and you shall not be allowed to raise them in the House". Now, if Shri Nath Pai raises it and I allow it, while not allowing others, my position will become difficult. If everyday this happens, what am I to do? After all, each day I would be disposing of 40 calling attention notices and adjournment motions. If every day every member raises on the floor of the House whatever I might have done in respect of their notices, rejecting or admitting them, what would be my position. The House or the Rules Committee may tell me what I have to do. I will follow it. I have no objection. Every day, immediately after the question hour, every member can get up and say what he wants about his notice.

Shri Nath Pai: If we get conflicting messages from your office, what are we to do?

Mr. Speaker: Where is the conflicting message?

Shri Nath Pai: My motion of privilege is being kept pending. Is it so?

Mr. Speaker: I cannot answer your question in the House. I refuse to answer it here.

Shri Nath Pai: Then where do I stand? Why don't you tell me what is allowed and what is not allowed.

Mr. Speaker: Then I can understand. If you want intimation....

Shri Nath Pai: That is what I am asking all the time.

Mr. Speaker: I accept the suggestion. In the Secretariat there may be a little delay. Anyhow, we can do it. At 10.30 or 10.45 I saw this privilege motion. The office might have taken a little time to send the communication in writing.

Shri Nath Pai: Unless we get a communication how do we know the fate of our notices?

Mr. Speaker: If it is the desire of the members, I will try to see that members are informed of the position.

Shri Hem Barua (Mangaldai): There is a lot of dross accumulating in your portals. When the question of the finances of the Nizam came up during question time one day, you said that you will allow half an hour discussion. Immediately, I gave notice of a half an hour discussion. Up till now I have not been informed as to what happened to my notice. At the same time, we have got a notice from your office, telling us that we should not table short notice questions since short notice questions for the rest of the present session have already been fixed up. Now, my submission is this. Instead of putting down one short notice question a day, you can allow two short notice questions.

Shri Chintamani Panigrahi (Bhubaneswar): Sir, I have also given notice of so many calling attention and short notice questions. None of them seem to have been admitted.

Mr. Speaker: Now, we will take up papers to be laid on the Table.

12.30 hrs.

PAPERS LAID ON THE TABLE

REPORT OF SHIPPING DEVELOPMENT FUND COMMITTEE AND STATEMENT CORRECTING CERTAIN INFORMATION GIVEN ON 25TH JULY 1967 RE. REPATRIATION OF DR. DHARMA TEJA

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): Sir, I beg to lay on the Table:—

- (1) A copy of the Report and Certified Accounts of the Shipping Development Fund Committee for the year 1965-66, together with the Audit Report thereon, under sub-section (6) of section

16 of the Merchant Shipping Act, 1958.

- (2) A statement correcting certain information given by him in the House on the 25th July, 1967 during the discussion on the statement regarding Repatriation of Dr. Dharma Teja. [Placed in Library. See No. LT-1347/67].

Mr. Speaker: Next, Shri K. K. Shah.

Shri Nath Pai (Rajapur): Sir, I do not think you are following the rules this time. You had told us then that after the statement is made by the Minister concerned, you will allow us an opportunity to ask questions....

..Mr. Speaker: That statement has not yet been made.

Shri Nath Pai: It is laid on the Table.

Mr. Speaker: This is different. He is yet to come to that.

Shri S. M. Banerjee (Kanpur): Sir, I want to speak on sub-item (2) of item 4 of the agenda. The hon. Minister has laid a statement on the Table, correcting some information given by him on the floor of the House on 25th July 1967. Here I would point out that the earlier statement was made by the Minister as early as 25th July. Today it is 8th August and he is correcting it now. Previously it was ruled by the Chair that if there was any apparent mistake committed unconsciously or consciously, inadvertently or otherwise, it should be corrected immediately. He is correcting the answer which he gave on the 25th today knowing fully well that the House is going to adjourn on the 12th so that there is not time left for discussion. So I will only request you to see that it is not done in future.

REPORT OF THE PRESS COUNCIL OF INDIA FOR 1966, (NOVEMBER-DECEMBER)

The Deputy Minister in the Ministry of Information and Broadcasting

(Shrimati Nandini Satpathy): Sir, on behalf of Shri K. K. Shah, I beg to lay on the Table—

A copy of the Report of the Press Council of India for the year 1966 (November-December) under section 18 of the Press Council Act, 1965. [Placed in Library. See No. LT-1348/67.]

REPORT OF THE COMMISSIONER OF RAILWAY SAFETY FOR 1965-66, PAPERS UNDER SUB-RULE (5) OF RULE 3 OF THE AIR CORPORATIONS RULES, ETC.

The Deputy Minister in the Ministry of Tourism and Civil Aviation (Shrimati Jahanara Jaipal Singh): Sir, on behalf of Dr. Karan Singh, I beg to lay on the Table—

(1) A copy of the Report of the Commissioner of Railway Safety on the working of the Railway Inspectorate for the year 1965-66. [Placed in Library. See No. LT-1349/67].

(2) A copy each of the following papers under sub-rule (5) of rule 3 of the Air Corporations Rule, 1954:

(i) Summary of Budget Estimates for Revenue and Expenditure of Air India for the year 1967-68.

(ii) Summary of Actuals for the year 1965-66, Budget Estimates and Revised Estimates for the year 1966-67 and Budget Estimates for the year 1967-68 under Capital of Air India.

[Placed in Library. See No. LT-1350/67.]

(iii) Summary of Budget Estimates of Revenue and Expenditure of the Indian Airlines Corporation for the year 1967-68.

(iv) Summary of Actuals for the year 1965-66, Budget Esti-